

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(C) No. 1440 of 2020

Arthav, through his natural guardian and father Sri Shailesh Kumar Sanjay  
..... Petitioner

Versus

1. The State of Jharkhand, through its Secretary, School Education and Literacy Development Department, Ranchi
2. Jharkhand Academic Council, through its Chairman, Ranchi
3. The Secretary, Jharkhand Academic Council, Ranchi
4. Liaison Officer for the State of Jharkhand, National Talent Search Examination, 2019-20-cum-Secretary, Jharkhand Academic Council, Ranchi
5. National Council of Education Research & Training, New Delhi, through its Head, Educational Survey Division  
..... Respondents

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**CORAM**

**HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner: Mr. A. K. Mehta, Advocate  
For the State: Mr. A.C to Sr. S.C-II  
For the JAC: Ms. Richa Sanchita, Advocate

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02/29.06.2020      The present writ petition has been filed for issuance of direction upon the respondent Nos. 2, 3 & 4 to forthwith consider the petitioner's representation dated 12.05.2020 and to communicate the marks secured by him in Stage-I of National Talent Search Examination, 2019-20 (hereinafter referred to as 'the said examination'). Further prayer has been made for issuance of direction upon the respondent No.3 to consider the objections raised by the petitioner with regard to the model answer key concerning Questions Nos. 26, 58, 59, 71, 72, 74 & 95 of Paper-I and Questions Nos. 25, 58, 59 & 84 of Paper-II i.e. altogether eleven questions of Stage-I of the said examination. The petitioner has also prayed for issuance of direction upon the respondent No.4 to declare him successful in the said examination and to allow him to appear in Stage-II of the said examination to be conducted by the respondent No.5.

Learned counsel for the petitioner submits that the petitioner being a minor aged about 15 years has preferred this writ petition through his natural guardian i.e. his father. The petitioner is a student of Class-X studying in Delhi Public School, Sail Township, Dhurwa, Ranchi. The grievance of the petitioner is that the objections raised by him with regard to model answer key before the respondent No.4, that too within time, is required to be appropriately disposed

of and to be communicated to him without any undue delay. According to the petitioner, he has raised objections with regard to 11 model answer key published by the respondent-JAC for the questions asked in Stage-I of the said examination within time and thus the same are required to be duly dealt with by the respondent No.4 and to be communicated to the petitioner forthwith so as to enable him to appear in Stage-II of the said examination, if found successful. The petitioner is also required to know as to why he has not been declared qualified for Stage-II of the said examination.

Mr. A. K. Mehta, learned counsel for the petitioner, while inviting the attention of this Court towards Annexure-11 to the writ petition, submits that in view of Covid-19 pandemic situation, Stage-II of the said examination has now been postponed vide notice dated 20.04.2020.

Ms. Richa Sanchita, learned counsel for the respondent-JAC, submits that the objections raised by the petitioner with regard to the model answer key will be duly considered by the respondent No.3, if not already considered, and the same will be communicated to the petitioner.

Having heard learned counsel for the parties and keeping in view the nature of dispute raised by the petitioner in the present writ petition, without entering into the merit of the case, the respondent No.3 is directed to consider the grievance of the petitioner as raised in the present writ petition and to take an appropriate informed decision in the matter, communicating the same to the petitioner's father as expeditiously as possible preferably within a period of two weeks from the date of receipt/production of a copy of this order.

The present writ petition is accordingly disposed of with the aforesaid direction.